THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

\		APPLICATION NO.:	
Annlicant/s)	•		Respondent (s

Applicant(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

22.08.2007

OA No.298/2007

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant.

The applicant has filed this OA assailing the impugned order dated 18.06.2007 (Annexure A/1) vide which certain period between 22.11.2006 & 11.12.2006 for 11 days has been treated as 'Dies Non.' Against this impugned order, the applicant has filed an appeal 20.06.2007 (Annexure A/3)before the Competent authority, which is still pending.

Since the appeal filed by the applicant is still pending, in the interest of justice, it will be appropriate to direct the respondents to decide the appeal of the applicant within a specified period.

Accordingly, the respondents are directed to decide the appeal of the applicant dated 20.06.2007 (Annexure A/3) within a period of one month from the date of receipt of a copy of this order.

With these observations, the OA is disposed of at admission stage itself.

(KULDIP SINGH)

VICE CHÀIRMAN

(R.R.BHANDARI) MEMBER (A)

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